

HIGH COURT OF MADHYA PRADESH

MCRC No.42086/2021

Indore, Dated : 16.9.2021

Shri Nilesh Dave, learned counsel for the applicant.

Shri Viraj Godha, learned PL for the non-applicant/State.

This is the second bail application filed under Section 439 of Cr.P.C.

Learned counsel for the applicant submits that all the witnesses have turned hostile and bail has been sought in this matter on this ground.

The first bail application was disposed of on 21.9.2020.

Learned counsel for the applicant has filed deposition sheets of witnesses. 18 witnesses, in all, have been examined so far. The trial Court has shown due expeditiousness in recording the evidence.

However, it would be appropriate to issue direction to the trial Court to dispose of the matter within 60 working days from the date of receipt of certified copy of this order.

Let a copy of this order be despatched immediately to the trial Court for compliance.

The application stands disposed of as withdrawn in the aforesaid circumstances.

As prayed, the applicant shall have liberty to renew the prayer after the aforesaid period of 60 days.

C.C. as per rules.

**(Shailendra Shukla)
Judge**